

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**

**Company Appeal (AT) No. 81 of 2017**

**IN THE MATTER OF:**

**Dr. V. Shankar**

**... Appellant**

**Vs.**

**M/s. Deccan Chronicle  
Holdings Ltd. & Ors**

**... Respondents**

**Present: For Appellants:- Mr Ajit Sharma and Mr Harsha Reddy,  
Advocates**

**For Respondent No. 1:- Mr Alok Dhir, Ms Varsha  
Banerjee, Mr Milan Singh Negi and Mr Kunal Godwani,  
Advocates.**

**For Respondent No. 42:-Mr Dhruv Dewan, Ms Reena  
Chaudhary, Advocates.**

**ORDER**

27.03.2017 – The Appellant has challenged the order dated 28<sup>th</sup> February, 2017 passed by Principal Bench, National Company Law Tribunal (hereinafter referred to as Tribunal) New Delhi, in C.P. No.05(ND)/2017 which reads as follows:-

*“ We are informed that the proceedings in the Andhra Pradesh High Court are still pending and the matter is posted for hearing on 2.3.2017.”*

Having heard Mr Ajit Sharma, Ld. Counsel for the Appellant and Mr Alok Dhir and Mr Dhruv Dewan who have shown appearance on behalf of Respondents, and in view of nature of order, this Appellate Tribunal is not inclined to interfere with the impugned order.

If the case is covered by the decision of this Appellate Tribunal dated 9<sup>th</sup> March 2017, passed in Company Appeal (AT) No. 3 of 2017, the parties may bring the said order to the notice of the Hon'ble Tribunal and it is expected that the Tribunal, if finds that the petition is covered by the said decision will transfer the matter to the concerned Bench.

The appeal stands disposed of with aforesaid observations.

However, this order will not come in the way of the Respondents to withdraw the writ petition and raise all the contention before the Tribunal which is competent to decide all such issues.

Sd/-

(Justice S.J. Mukhopadhaya)  
Chairperson